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Title: Regarding control on cesarean deliveries.

SHRI K. PARASURAMAN (THANJAVUR): Hon. Chairperson, under the guidance of our hon. Tamil Nadu Chief Minister Puratchithalaivi Amma, I would like to bring to the notice of the Government about the increase in the number of cesarean deliveries across the country and absence of data about the cesarean deliveries undertaken in many private hospitals. According to WHO guidelines, cesarean deliveries should constitute about 10-15 of the total deliveries and cesarean deliveries are meant only for complicated pregnancies.

But some studies show that cesarean deliveries are on the rise in our country and they outnumber normal deliveries in many private hospitals. Reports also suggest that cesarean deliveries are being deliberately done by some private hospitals for financial gains.

Unlike normal deliveries, unwanted cesarean deliveries have many complications for the mothers and the babies. Complications for the mother include prolonged pain, infection, blood loss, reactions to anaesthesia, clots in the legs and lungs. More importantly, they increase the risk of death of the mother by three-fold.

Therefore, I urge the Central Government to enact a law to regulate cesarean deliveries and also instruct all hospitals, particularly private hospitals to report the Government of the State and Centre about the number of cesarean deliveries conducted by the particular hospital so as to control the number at least in future keeping in view the health of child and women.